

(c) whether any credit facilities will be given to these societies through State Banks or other Commercial Banks?

The Minister of Commerce (Shri Kanungo): (a) No, Sir.

(b) No, such request has been received by Government of India.

(c) Yes, Sir. The Reserve Bank of India will give the necessary credit.

#### Pashmina Wool

\*962. { Shri Hem Raj:  
Shri Padam Dev:

Will the Minister of Commerce and Industry be pleased to state:

(a) the quantity of pashmina wool in stock in the different States at present;

(b) the quantity that has been exported during the years 1956-57 and 1957-58 so far,

(c) the quantity imported into India during the year 1955, 1956 and 1957,

(d) whether any meeting of the States of Northern Zone was held at Chandigarh to consider the question of export of Pashmina wool and if so, the main decisions taken there; and

(e) the States which participated in the above meeting?

The Minister of Commerce (Shri Kanungo): (a) Panjab 1887-17-0 maunds.

Jammu & Kashmir 600-0-0 maunds.

Himachal Pradesh 400-0-0 maunds.

West Bengal 215-0-0 maunds.

(Figures are for pashmina wool in de-haired form. Out of a quantity of Mds. 1887-17-0 shown against Panjab a quantity of Mds 1157-30-10; has actually been verified so far).

(b) 118 maunds were exported during 1956. Actual export figures for 1957 are not available but during

January to September, 1957, about 1000 maunds were passed for shipment.

(c) Year. Quantity of raw pashmina imported

1955 maunds 3108

1956 maunds 4865

1957 maunds 4000\*

(January-November)

\*Estimated figure.

(d) and (e). A meeting was held at Chandigarh on 1-11-57 which was attended by the representatives of the Government of Jammu & Kashmir, Punjab, Himachal Pradesh and the Government of India. At this meeting it was decided that the stocks of Pashmina wool imported into the various States should be verified by the State Governments concerned and that 50 per cent. of the verified stocks should be allowed to be exported outside India.

#### Government Salt Works at Bassein

\*962-A. { Shri Jadhav:  
Shri Naushir Bharucha:

Will the Minister of Commerce and Industry be pleased to state:

(a) whether it is a fact that four Government Salt Works at Bassein namely, Bhatti, Shenhkhai, Juna and Juna Vachak have been leased out to the Sarvodaya Adivasi Mith Utpadan Sahakari Sangh Limited, Gokhivera, District Thana (Bombay);

(b) whether it is also a fact that the Mithagar Kamgar Sahakari Sangh Limited, Juchandra, Bassein also applied for lease of these salt works;

(c) if so, the reasons for leasing out these salt works to Sarvodaya Adivasi Mith Utpadan Sahakari Sangh Limited in preference to Mithagar Kamgar Sahakari Sangh Limited, Juchandra (Bassein);

(d) whether it is a fact that the Mithagar Kamgar Sahakari Sangh has demanded to refer the issue for arbitration; and